

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
Appeal No. 33/252/JPR/2023
Under Section 252(3) of
Companies Act, 2013

In the matter of:

Department of Income Tax (Mapsor Advertising and Events Pvt. Ltd.)
...Appellant

Versus

ROC ...Respondent


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant : Aditya Khandelwal, Adv.
For the Respondent : Pooja Singh, JTA

ORDER

Heard Mr. Aditya Khandelwal, Adv. appearing on behalf of Mr. Anuroop Singhi, Adv. for the Appellant. Ms. Pooja Singh, JTA appearing on behalf of the RoC, Jaipur, seeks time to file reply. Reply, if any, may be filed within two weeks with an advance copy to the opposite counsel. Tracking report of R-2 suggests that item on hold, door locked, intimation served. Learned counsel for the Appellant may implead any of the Director of R-2 Company as Respondent in this matter. Reply, if any, may be filed within two weeks with an advance copy to the opposite counsel. List the matter on 06.06.2024.


(Ashish Verma)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 09, 2024